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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1909/2001
M.A. NO.1552/2001

New Delhi this the 1st day of August, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

1. Mrs. Krishna Dhali W/O Rajinder Kumar,
B-292 Nanakpura,
New Delhi.
2. Mrs. Surekha Karkaria W/O P.Karkaria,
BD-926 Sarojini Nagar,
New Delhi.
3. Mrs. Usha Kiran W/O V.K.Choudhary,
A-295 Shivalik, Malviya Nagar,
New Delhi.
4. Mrs. Suvashi Kachhap W/O A.Kachhap,
J-143 Sarojini Nagar,
New Delhi. ... Applicants

(By Shri Deepak Verma, Advocate)

-versus-

1. Union of India through
Secretary, Department of
Statistics, Ministry of
Planning & P.I.,
Sardar Patel Bhawan,
Sansad Marg, New Delhi.
2. Secretary,
Department of Expenditure,
Ministry of Finance,
North Block, New Delhi.
3. Executive Director/DDG,
Computer Centre,
Department of Statistics,
East Block X, R.K.Puram,
New Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal:-

MA No.1592/2001 for joining together in a single
application is granted.

Applicants are working as Data Entry Operators
(DEOs) (C) in the Department of Statistics. The Fifth
Central Pay Commission by their recommendations have

Deepak Verma

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prescribed a pay scale from Rs.1400-2300 to Rs.5000-8000. Based on the recommendations, the DEOs of the Department of Agriculture have been accorded aforesaid pay scale of Rs.5000-8000 vide Annexure A-3 w.e.f. 1.1.1996. Similarly, the DEOs of the National Crime Records Bureau have also been accorded aforesaid pay scale w.e.f. 1.1.1996 vide Annexure A-4. Similarly, the DEOs of the Department of Statistics were also accorded the aforesaid pay scale w.e.f. 1.1.1996 by order dated 23.10.1997. However, by a later order passed on 29.4.1998 at Annexure A-8, aforesaid pay scale has been withdrawn and the DEOs of the Department of Statistics have been placed in the pay scale of Rs.4500-7000. Applicants in the present OA are named at sl. nos. 5, 14, 17 and 18. in Annex A-8 Candidates who are similarly placed and are shown at sl. nos. 19 to 32 had impugned the aforesaid order of 29.4.1998 by instituting OA Nos.1212, 1213 and 1214/1998 which were allowed by an order of 13.10.1998 at Annexure A-6. Applicants submitted their representation on 9.8.2000 for grant of similar reliefs that have been granted to the applicants in the aforesaid OAs. They have been informed by an office memorandum of 18.8.2000 at Annexure A-1 that their representation for grant of similar relief as has been granted to the applicants in the aforesaid OAs is under consideration of the Ministry of Statistics & P.I. No decision thereon thus appears to have been taken, though a considerable period has since elapsed.

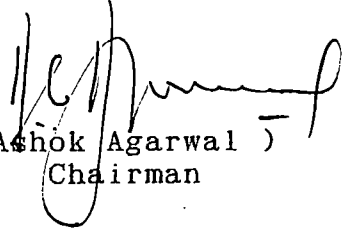
2. In the circumstances, we find that the interest of justice will be duly met by disposing of

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the present OA at this stage itself even without issue of notices with a direction to respondents 1 and 3 to take an appropriate decision in the matter and communicate their decision to the applicants expeditiously and in any event within a period of three months from the date of service of this order. We direct accordingly.


(S.A.T. Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

/as/